

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B.A. No. 3403 of 2021

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Saurav Murarka @ Sourav Murarka. ....**Petitioner**

Versus

The State of Jharkhand. ...**Opposite Party**

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Coram: HON'BLE MR JUSTICE RONGON MUKHOPADHYAY

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For the Petitioner : Mr. Vikas Kumar, Advocate

For the State : Mr. Ravi Prakash, Special P.P.

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02/25-3-2021

Heard the parties.

Defects, as pointed out by the office, are ignored.

The petitioner is an accused in connection with Argora P.S. Case No.363 of 2020.

It has been alleged that the petitioner was apprehended by the police and from his possession, 110 bottles of 100 ml. Onerex syrup was recovered.

Learned counsel for the petitioner has submitted that co-accused-Shahnawaz Alam has been granted bail by this Court in B.A. No. 1741 of 2021.

It appears that so far as the said accused is concerned, 18 bottles of corex syrup was recovered whereas from the petitioner, admittedly 10 bottles of 100 ml. Onerex syrup was recovered.

In such circumstances, therefore, I am not inclined to grant bail to the petitioner. The same is hereby rejected at this stage.

(Rongon Mukhopadhyay, J)

*Rakesh/-*